ITEM NO.29 COURT NO.1 SECTION XVII-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No. 1235/2026 in C.A. No. 2626/2025

[Arising out of impugned judgment and order dated 05-02-2026 in C.A. No. 2626/2025 passed by the Supreme Court of India]

APEX HEIGHTS PVT. LTD. Petitioner(s)

VERSUS

RAM KISHOR ARORA & ANR. Respondent(s)

MR. RAJIV JAIN, SENIOR COUNSEL AND MR. AMARENDRA KUMAR, COUNSEL WILL BE ASSISTING THIS COURT.
(IA No. 107113/2026 - APPLICATION FOR PERMISSION, IA No. 117886/2026 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 135151/2026 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 119506/2026 - INTERVENTION APPLICATION, IA No. 135150/2026 – INTERVENTION/IMPLEADMENT, IA No. 118101/2026 – INTERVENTION/IMPLEADMENT and IA No. 114703/2026 - RECALLING THE COURTS ORDER)

WITH

C.A. No. 6671/2026 (XVII-B)
(IA No. 109286/2026 - STAY APPLICATION)

Diary No(s). 21939/2026 (XVII-B)
(IA No. 130052/2026 - APPLICATION FOR PERMISSION, IA No. 112166/2026 – CLARIFICATION/DIRECTION, IA No. 131013/2026 - CONDONATION OF DELAY IN FILING and IA No. 117043/2026 - EXEMPTION FROM FILING O.T.)

W.P.(C) No. 1014/2026 (X)

Date : 16-11-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

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Ms. Aakriti Vikas, Adv.

Mr. Sahil Sethi, Adv.
Mr. Vikash Kumar, Adv.
Mr. Mohit Singh- 2911, AOR

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Date: 2026.11.17 10:04:57 IST
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Mr. Madhur Jain, Adv.
Mr. Arpit Goel, Adv.

Mr. Deepak Jain, Adv.
Mr. Shoumik Chowdary, Adv.
Mr. Harshed Sundar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Order reserved.

2. The parties are granted time till 20.11.2026 to give their respective suggestions to the learned *Amicus Curiae,* who may place on record such suggestions in a collated format.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR